

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**Appeal No. 246 of 2012 & IA Nos. 401 of 2012,
402 of 2012 & 71 of 2013**

And

Appeal No. 229 of 2012 & IA No.368 of 2012

Dated : 16th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 246 of 2012 & IA Nos. 401 of 2012,
402 of 2012 & 71 of 2013**

Tata Power Co. Ltd. ... Appellant(s)
Versus

**Maharashtra Electricity Regulatory
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant(s): Mr. Krishnan Venugopal, Sr. Adv.
Mr. Avijeet Kr. Lala
Ms. Anusha Nagarajan**

**Counsel for the Respondent(s): Mr. J.J. Bhatt Sr. Adv.
Mr. Hasan Murtaza
Mr. Aditya Parda
Mr. Buddy A. Ranganadhan with
Ms. Richa Bharadawaja**

Appeal No. 229 of 2012 & IA No.368 of 2012

Reliance Infrastructure Ltd. ... Appellant(s)
Versus

**Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant(s): Mr. Krishnan Venugopal Sr. Adv.
Mr. Sitesh Mukherjee
Ms. Anusha Nagarajan
Ms Prerna Priyadarshini**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Mr. Arijit Maitra for R-1.**

ORDER

We have heard Mr. Buddy A. Ranganadhan, Learned Counsel for the Respondent No.1 for some time.

Post the matter for further submissions on **31st May, 2013 at 12.30 p.m.**

(V.J. Talwar)
Technical Member
rkt/vt

(Justice M. Karpaga Vinayagam)
Chairperson